

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK

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**ORIGINAL APPLICATION NO.441 OF 2010**

Cuttack this the 19th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER  
Golakh Bihari Pradhan  
-VERSUS-  
Union of India & Ors. ...Respondents  
**ORDER**

Heard Shri B.P.Satpathy, learned counsel for the applicant and Shri S.K.Patra, learned Addl.Standing Counsel, on whom a copy of the O.A. has already been served, appearing for the Respondents.

Learned counsel for the applicant submits that he has been transferred from Nuadihi-Suguda line to Barmra-Kuchande line. According to him, the applicant has been relieved on 13.8.2010, but he is on leave though the sanction of leave has still not been accorded. The applicant has submitted a representation dated 28.7.2007 at Annexure-9 praying for his retention in his earlier place of posting. Since the representation is pending, the learned counsel for the applicant submits that he will be satisfied if a direction is issued to Respondent No.2 to consider the representation and pass a reasoned order within a reasonable time. Accordingly, without going into the merits of the case and as agreed to by the learned counsel for both the sides, Respondent No.2 is directed to consider the representation of the applicant at Annexure-9 to the O.A. as per rules within a period of 15 days from the date of receipt of this order and pass a reasoned order under intimation to the applicant. Till then the status quo as on date shall be maintained.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

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Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the learned counsel for the parties.

  
~~ADMINISTRATIVE MEMBER~~